## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.804/2020 Un-numbered Company Appeal (AT) No. /2020 (F.No.06.02.2020/NCLAT/UR/265

## In the matter of:

N. Sekhar Reddy & Anr. .... Appellants

Versus

Telangana Family Club & Resorts Pvt. Ltd. & Ors. .... Respondents

Appearance: Ms. Ankita Agarwal, Advocate for the Appellants.

## 20.02.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellants filed the Memo of Appeal on 06.02.2020 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 07.02.2020. The Appellants re-filed the Memo of Appeal on 18.02.2020. It is stated in the Interlocutory Application (IA) that the Appellant has gone out of station for some personal work and returned only on 14.02.2020. The matter is voluminous and it took some time to do the photocopies. Hence, there is delay of five days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel for Appellants and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar